

COMMITTEE ON PRIVATE MEMBERS  
BILLS AND RESOLUTIONS**Eighteenth Report***[English]*

SHRI S. MALLIKARJUNAIAH (Tumkur): I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.03 hrs

COMMITTEE ON PETITIONS  
**Fifth Report***[English]*

SHRI P.G. NARAYANAN (Gobichettipalayam): Sir, I beg to present the Fifth Report (Hindi and English versions) of the Committee on Petitions.

MR. SPEAKER: Are you interested in making a statement, Shri Dinesh Singh? You can make it after this is over.

SHRI YAIMA SINGH YUMNAM (Inner Manipur): May I raise a point of order?

MR. SPEAKER: What rule has been violated?

SHRI YAIMA SINGH YUMNAM: I gave a Calling Attention Motion under Rule 197.

MR. SPEAKER: Calling Attention Notice cannot be discussed on the floor of the House. Please sit down.

SHRI YAIMA SINGH YUMNAM: I have not asked for any discussions. I am raising a point of order under rule 197 that under this Rule I have given a notice for Calling Attention. I understand that as regards arrangement of business, Calling Attention should have precedence after Question Hour and Zero Hour. So, I want to speak on the Calling Attention Motion which I have given.

MR. SPEAKER: Do you me to give my

ruling? Yes, I give you a ruling. When we sit in a Session which is discussing the Budget, generally Calling Attention Motions are not discussed and when it is not allowed by the Speaker, the hon. Member is not expected to raise it on the floor of the House.

13.03 hrs

## STATEMENTS BY MINISTER

**Investigations Abroad of the Suspects  
in the Bombay Bomb Blasts***[English]*

THE MINISTER OF EXTERNAL AFFAIRS: (SHRI DINESH SINGH): Hon'ble Members will have seen various reports in the media in India and abroad regarding the course of investigations concerning suspects involved in the Bombay bomb blasts case.

The External Affairs Ministry received the information from the investigating authorities that nine members of the Memon family, all Indian nationals, were in UAE or Saudi Arabia and requested us to seek the support of the Governments to apprehend them and make them available for investigation. The Ministry took up the matter with the Governments concerned immediately. Our request to the UAE was made before the departure of the suspects from UAE. Reports appearing in the media perhaps cautioned the culprits and six of them were able to flee just in time.

From the information so far available with us, there is confirmation that six members of the Memon family, namely, Abdul Razak Suleman Memon, Smt. Hanifa Memon, Yakub Abdul Razak Memon, Smt. Rahin Memon, Essa Abdul Razak Memon, Yusuf Abdul Razak have flown from Dubai to Karachi on March 17. We have sought the cooperation of the Pakistan Government in locating these persons and sending them back to India for questioning.

The suspects being Indian citizens, there

is every expectation that all friendly Governments will cooperate in tracing such persons for questioning by our investigating authorities. The absence of any formal agreements with any other country regarding extradition is no impediment to international cooperation in regard to persons wanted for crimes such as terrorism. I would like to add that we have received a great measure of cooperation from the friendly Government of the UAE.

The criminal investigation are being conducted by the investigating authorities and are not the responsibility of the External Affairs Ministry except when foreign countries are to be approached.

It is not advisable, while sensitive investigations are in progress with the assistance of some friendly countries, to make any premature disclosure. We must also give an opportunity for quiet diplomacy to work through the normal channels. Disclosures and speculations in the media are not the course Government can adopt. It could be embarrassing to the countries which are trying to assist us. However, I wish to reassure Hon'ble Members that the investigations are being pursued vigorously in all the quarters concerned, the requests for assistance have been made in a timely manner.

SHRI RAM NAIK (Bombay North): This does not clarify any position.

MR. SPEAKER: I am not allowing you on this. I am allowing you on some other point which you wanted to raise.

*(Interruptions)*

SHRI RAM NAIK: I wanted to raise an issue, a point of propriety, a point on the rules also. Today, we did not receive the list of business till I left the House at 9.30 a.m. But after coming here I saw it. Yesterday after the Ayodhya Bill, Railway Budget was to be taken up. And here we see that 54 new items are added in the list of business. As Members we have prepared for the Railway Budget. We have not prepared for any other

item. It should have been given consecutively in the same order as it was shown yesterday. So, we are being deprived of the discussion on the Railway Budget. We are being asked to discuss something for which we are not prepared or for which even in the morning upto 9.30 a.m. we did not have any intimation. How can we contribute in a useful way to the debate in the House? So, I suggest that after the Ayodhya Bill, the Railway Budget should be taken up for discussion. This is my suggestion and it should be done. Otherwise, there will not be any fruitful discussion in the House. Adding so many items just like that-54 items have been added- is something which is not proper. *(Interruptions)*

SHRI KAMAL CHAUDHARY (Hoshiarpur): The revised list of business reached in the morning at 8 o' clock *(Interruptions)*

*[Translation]*

SHRI RAM VILAS PASWAN: (Rosera): Mr. Speaker, Sir, just now my colleague Shri Shahabuddin and others had agreed in your chamber that the discussion on acquisition of land in Ayodhya should be completed today itself and the hon. Minister will give his reply today itself. My colleagues are insisting that if the chair permits, I do not know whether it will be possible or not because the Government will also have to reply to it, in view of Ramzan which falls tomorrow, Railways and other subjects should be taken up first. If it is not possible then whatever you decide will be acceptable to us. *(Interruptions)*

*(English)*

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIJAYACHARAN SHUKLA): May I make a submission? All these problems arise because the Business Advisory Committee fixes up time for various businesses. The Business Advisory Committee Report is adopted by the House. And unfortunately, the times are not adhered to. Because the times are not adhered to, all these problems